

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 117/MP/2023**

**With IA No. 79/2023**

Subject : Petition under Sections 79(1)(b) and (f) read with sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for the adjudication on matters relating to the obligations of the Tata Power Company Limited (Generator) to supply electricity in terms of the directions issued by the Ministry of Power, Government of India under section 11 of the Electricity Act, 2003 dated 20.2.2023 read with the PPA dated 22.4.2007.

Petitioner : Gujarat Urja Vikas Nigam Limited

Respondents : Tata Power Company Limited and 9 others

Date of Hearing: **12.2.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present: Shri M.G. Ramachandran, Senior Advocate, GUVNL  
Ms. Srishti Khindaria, Advocate. GUVNL  
Ms. Kriti Soni, Advocate, GUVNL  
Shri Gejendra Singh, GUVNL  
Shri Debjyoti Majumdar, GUVNL  
Shri Subhendu Mukherjee, GUVNL  
Shri Ashok Rajan, GUVNL  
Shri Sanjay Sen, Senior Advocate, TPCL  
Ms. Mandakini Ghosh, Advocate, TPCL  
Shri Deepak Thakur, Advocate, TPCL  
Ms. Shubhi Sharma, Advocate, TPCL  
Ms. Samprati Sing, Advocate, TPCL  
Ms. Neha M. Dorah, Advocate, TPCL  
Shri Tarun Kumar, Advocate, MSEDCL  
Shri G. Sai Kumar, Advocate, MSEDCL

**Record of Proceedings**

Based on the request of the learned Senior counsel for the parties, the matter was adjourned.

2. This petition shall be listed along with Petition Nos. 179/MP/2023, 79/MP/2023 and 92/MP/2023 for hearing on **13.3.2024 at 2:30 P.M.**

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

